

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

**ORIGINAL APPLICATION NO.60/227/2018
M.A. No.60/299/2018**

Chandigarh, this the 26th day of February, 2018

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**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &
HON'BLE MRS. P. GOPINATH, MEMBER (A)**

...

1. Jai Pal Moolchandani, aged 54 years, S/o Sh. Hiranand Moolchandani, working as ERS, O/o Railway Station, Chandigarh, Group-C.
2. Prem Lata D/o Sh. Bachan Singh Krayat, working as ERS/CBO, O/o Railway Station, Chandigarh.

....APPLICANTS

(Present : Mr. Sandeep Siwatch, Advocate)

VERSUS

1. Union of India through its Secretary, Government of India, Ministry of Railway, Rail Bhawan, New Delhi.
2. General Manager (Personnel), Northern Railway, Headquarter, Baroda House, New Delhi.
3. Divisional Railway Manager, Northern Railway, DRM's Office, Ambala Cantt.
4. Sr. Divisional Personnel Officer, Northern Railway, DRM's Office, Ambala Cantt.

....RESPONDENTS

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J)

1. M.A. No.60/299/2018 has been filed under Rule 4(5)(a) of the C.A.T. (Procedure) Rules, 1987, seeking permission to allow the applicants to file joint petition. For the reasons stated therein, the same is allowed.

2. This O.A. is against reply to legal notice dated 17.10.2017. Since it cannot be said to be an order as per Section 19 of Administrative Tribunals Act, 1985, and only a view taken by the respondents, thus, this petition against the said reply is not maintainable.
3. Sh. Siwatch submitted that the respondents have not passed any order, therefore, they be directed to pass order which can be impugned before this Court by filing petition.
4. In view of the above, we direct the respondents that instead of giving reply to legal notice dated 17.10.2017 they pass reasoned and speaking order in accordance with law and rules, which be duly communicated to the applicants.
5. The OA stands disposed of in the above terms.

**(P. GOPINATH)
MEMBER (A)**

**(SANJEEV KAUSHIK)
MEMBER (J)**

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Dated: 26.02.2018